



2026:AHC:125616

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19318 of 2026

Rajnish

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shailendra Kumar Rai
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant as well as Sri Acharya Rajesh Tripathi, learned Additional Government Advocate for the State.

2. The instant bail application has been filed on behalf of the applicant with a prayer to release him on bail in Case Crime No. 24 of 2026, under Sections 109(1), 191(2), 115(2), 351(3), 352 of BNS, 2023, Police Station-Reotipur, District- Ghazipur during the pendency of trial.

3. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated in the present case. The applicant has not committed any offence as alleged in the impugned first information report. He further submitted that there is no independent witness of the alleged incident. As per version of the FIR as well as statement of injured, only general role has been assigned against the all accused persons including the applicant. No specific role has been assigned to the applicant. Nothing has been recovered from the possession of the applicant. He next submitted that the present case arises out of general allegations of assault during a sudden quarrel that took place at a Holi gathering. It was contended that no specific role has been assigned to the present applicant and that the allegations

against him are omnibus in nature. It is submitted by learned counsel for the applicant that identically placed co-accused *Shiv Narayan And Another* has been granted bail by co-ordinate Bench of this Court vide order dated 25.05.2026 passed in Criminal Misc. Bail Application No. 17982 of 2026. He further submits that since the role of the applicant is not distinguishable with the role of co-accused, therefore, the applicant is also entitled for bail on the ground of parity. The applicant is languishing in jail since 18.03.2026. It was contended that in the event he is enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

4. Per contra, learned Additional Government Advocate opposed the bail prayer of the applicant but could not disputed the aforesaid facts.

5. Keeping in view the nature of the offence, evidence, complicity of the accused, submissions of the learned counsel for the parties, the fact that co-accused has already been released on bail by this Court and without expressing any opinion on the merits of the case, the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

6. Let the applicant- **Rajnish**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

- (i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.
- (ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.
- (iii). The applicant shall not indulge in any criminal activity or

commission of any crime after being released on bail.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 3, 2026

Neetu

(Anil Kumar-X,J.)